NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

C.P No. 1138/(MAH)/2017 CA No.

CORAM:

Present:

SHRI M.K. SHRAWAT

MEMBER (J)

SHRI BHASKARA PANTULA MOHAN MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2017

NAME OF THE PARTIES:

State Bank Of India

V/s.

Dunar Foods Limited & Ors.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No. NAME DESIGNATION SIGNATURE

FOR RESPONDEN 1.T. Deenas Prods.

1. MANOJ K. SINGH, Advocab

2. VIJAY K. SINGH, Advocab

3. VIJAY K. SINGH, Advocab

3. VINEDE AROLA, Advocab

4. VINEDE AROLA, ADVOCAB

5. VINEDE AROLA, ADVOCAB

5. VINEDE AROLA, ADVOCAB

5. VINEDE AROLA, ADVOCAB

6. VINEDE AROLA, ADVO

4. All Anandeshwar Gantan.

alw for Vinit DI. Messa.

1/6 Petitions

Luprema las

() Mr. S. K. Garg. Poutioner.

6) Mr. Anis Kahl (Tep)

(contd--2)

-2-<u>ORDER</u> CP 1138/I&BC/NCLT/MB/MAH/2017

- Learned Representatives respectively from the side of the Debtor and Creditor are present. Arguments opened. However, before admission of the Petition of the Financial Creditor, the Counsel of the Respondent has indicated that there are certain defects in the Petition as per the Code under Section 7, Sub-section 5 of the Act. Hence the Petition is subject to rejection. However, to record our satisfaction on the 'Defects' as indicated and for adjudication on rejection further date is given to the Petitioner.
- If the Petitioner is willing to file a reply or to rectify the defects as indicated by the Other Side, the same can be filed on or before 30th of August, 2017, copy to be served in advance to the Other Side.
- 3. Adjourned to 07.09.2017 at 2.30 PM.

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Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial) Date: 16.08.2017 Sd/-

M.K. SHRAWAT Member (Judicial)